GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 1767
TO BE ANSWERED ON THE 10th March 2021

PRIVATISATION OF AIRPORTS

1767. SHRI NEERAJ DANGI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether the 'No Objection Certificates' were taken from the respective State Governments regarding the ownership of land before the privatisation of airports by the Ministry, if so, the details thereof;

(b) whether the Ministry has tampered with the principles of country's federal structure by means of privatising the airports owned by the State Governments without their approval, if so, the details thereof; and

(c) whether the Ministry would make reservation opportunity still available for the Scheduled Caste/Scheduled Tribes after the privatisation of various airports, if so, the details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION (Shri Hardeep Singh Puri)

(a) & (b): Airports Authority of India (AAI) has recently awarded six airports namely, Ahmedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for Operations, Management and Development to the highest bidder i.e. M/s Adani Enterprises Limited (AEL) under Public Private Partnership (PPP) mode for a lease period of 50 years. The ownership of airports whose operation, management and development have been leased to private operators lies with AAI. Accordingly, with the approval of the Government of India, these airports have been leased out in accordance with the provisions of

Section 12A of AAI Act, 1994 (as amended in 2003), retaining the ownership of the leased airports with AAI.

(c): On implementation of PPP, the AAI employees have choice to either remain with AAI or opt to join PPP partner as their employee. Those who continue to be with AAI are governed by the terms and conditions of service of AAI and those who opt for private player are governed by the terms and conditions of service of the respective private operator.

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